

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505
IB-513/ND/2021
IA/938/2022

IN THE MATTER OF:

Van Oord India Pvt. Ltd.

Vs.

Dredging Corporation of India Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 28.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Senior Counsel Mr. Krishnendu Datta i/b Aniruth
Purusothaman

For the Respondent : Mr. Vishal Gehrana, Adv., Mr. Lakshya Khanna, Adv.

ORDER

IA/938/2022:-

Heard the submissions made by Counsels for both the parties. Counsels for both the parties have submitted that the parties are agreed to amicably resolve the matter and prayed for grant of a minimum of two weeks' time in this matter. Let this matter be posted on **19.10.2022**.

→ Solr

**(RAHUL BHATNAGAR)
MEMBER (T)**

→ Solr

**(P.S.N. PRASAD)
MEMBER (J)**

Khushboo